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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A.No.260/00398/2014

Cuttack this the 6th day of February, 2015

CORAM
HON'BLE SHRI R.C.MISRA, MEMBER(A)

Maheswar Maharana
Aged about 58 years
S/o.late Jabab Maharana
At/PO-Similiguda
Dist-Koraput
Presently working as P.A. (on leave) Nandapur SO
Dist-Koraput

...Applicant

By the Advocate(s)-M/s.D.P.Dhalasamant
N.M.Rout

-VERSUS-

Union of India represented through

1. The Director General of Posts
Government of India
Ministry of Communication
Department of Posts
Dak Bhawan
Sansad Marg
New Delhi-110 001
2. Chief Post Master General
Odisha Circle
Bhubaneswar
Dist-Khurda-751 001
3. Director Postal Services
O/o.Post Master General
Berhampur Region

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At/PO-Berhampur
Dist-Ganjam

4. Senior Superintendent of Post Offices
Koraput Division
At/PO-Jeypore
Dist-Koraput-764 001
5. Post Master General
Berhampur Region
At/PO-Berhampur
Dist-Ganjam

...Respondents

By the Advocate(s)-Mr.S.B.Jena

ORDER

R.C.MISRA, MEMBER(A):

Heard Shri D.P.Dhalasamant, learned counsel for the applicant and Shri S.B.Jena, learned ACGSC for the Respondents.

2. This is a case where the applicant has prayed for being posted at Damanjodi S.O. by superseding ²at the earlier orders of transferring him to Mithali S.O..

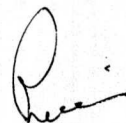
3. Shri S.B.Jena had earlier submitted that the Respondents were considering posting of the applicant at Damanjodi for which the approval of the Post Master General, Berhampur, will be obtained and that this order would be as per the request of the applicant without TA/TP. In the meantime, Shri Jena had also submitted that the applicant having been promoted cannot be posted at Damanjodi since no post of LSG Supervisor at Damanjodi SO was



available. However, he had further submitted that if the applicant would forgo his promotion then his posting at Damanjodi could be considered by the Respondents.

4. Shri D.P.Dhalasamant, learned counsel for the applicant thereafter had submitted that the applicant had already forgone his promotion and the order of posting at Damanjodi in respect of the applicant was still being awaited. Shri Jena on 16.1.2015 assured to obtain further instructions in this regard. On 27.1.2015, Shri Jena had submitted that in the meanwhile, the Respondents have already issued orders in supersession of the earlier orders of transfer, by posting the applicant as P.A., Damanjodi SO. Shri Dhalasamant had taken some time to obtain instructions in this regard. To-day, Shri Dhalasamant has submitted that in obedience to the posting orders, applicant has already joined at Damanjodi and therefore, no further adjudication in respect of this O.A. is warranted.

5. Shri Dhalasamant submitted that since the applicant had remained on leave after the orders of his transfer to Mithali, the period of leave may be regularized by the Respondents. Shri Jena has, however submitted that this matter will be disposed by the Respondents as per rules. Accordingly, Respondents are directed to dispose of the matter of regularization of leave of the applicant as applicable under the Rules. However, this may be done



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promptly since it is the submission of the learned counsel that the applicant is going to superannuate on 31.3.2015.

With the above observation and direction, the O.A. is disposed of. No costs.


(R.C.MISRA)
MEMBER(A)

BKS